



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 12
Vol. XII

തിരുവനന്തപുരം,
വെള്ളി

Thiruvananthapuram,
Friday

2023 നവംബർ 10
10th November 2023

1199 തുലാം 24
24th Thulam 1199

1945 കാർത്തികം 19
19th Karthika 1945

നമ്പർ
No. } 3637

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 17744/Legn-3/2023/Leg.

Dated, Thiruvananthapuram, 10th November, 2023.

The Kerala Veterinary and Animal Sciences University (Amendment) Bill, 2023 together with the Statement of Objects and Reasons and the Financial Memorandum is published, under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M. Basheer,
Secretary.



THE KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY
(AMENDMENT) BILL, 2023

A
BILL

further to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.— WHEREAS, it is expedient further to amend the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth year of the Republic of India as follows:—

1 . *Short title and commencement.*— (1) This Act may be called the Kerala Veterinary and Animal Sciences University (Amendment) Act, 2023.

(2) It shall come into force at once.

2. *Amendment of Section 44.*— In the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011), for sub-section (3) of section 44, the following sub-section shall be substituted, namely:—

“(3) The Management Council shall submit a copy of the annual accounts and the audit report to the Government along with a statement of action taken by the University on the audit report for the financial year ending on 31st March of the year, on or before the 1st day of March of the succeeding year, and on such receipt the Government shall cause the same to be laid before the Legislative Assembly.”.

STATEMENT OF OBJECTS AND REASONS

Sub-section (3) of section 44 of the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) provides that the Management Council shall submit a copy of the accounts and the report to the Government along with the statement of action taken by the University on the audit report and the State Government shall cause the same to be laid before the Legislative Assembly. There is no existing provision in the said Act fixing any time limit for the submission of the annual accounts and audit report by the University to the Government. It is necessary to incorporate a provision in the Act



fixing a time limit for the university for the submission of annual accounts and audit report, to the Government, viz, on or before the 1st day of March of the succeeding year. For this purpose the Government have decided to amend the said provision of the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011).

The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

J. CHINCHURANI.

